

**IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH MUMBAI**

BEFORE HON'BLE SHRI SANDEEP GOSAIN, JUDICIAL MEMBER

**ITA No. 12/Mum/2024
(Assessment Year: 2009-10)**

Samir Mansukhlal Karia 9-Laxmi Kunj, Mukta Baug, Malad (W), Mumbai – 400064.	Vs.	ITO – 30(3)(2) Room No. 321, Aayakar Bhavan, MK Road, Mumbai – 20
PAN/GIR No. AANPK7715P		
(Applicant)		(Respondent)

Assessee by	Shri Vijay Shah
Revenue by	Shri vithal Machindra Bhosale, Sr. DR

Date of Hearing	16.12.2024
Date of Pronouncement	18.12.2024

आदेश / ORDER

PER SANDEEP GOSAIN, JM:

The present appeal has been filed by the assessee challenging the impugned order 28.02.2019, passed u/s 250 of the Income Tax Act, 1961 ('the Act'), by the learned Commissioner of Income Tax (Appeals) – 41, Mumbai / National Faceless Appeal Centre, Delhi ('Ld. CIT(A)'), for the assessment year 2009-10.

2. At the very outset, the Ld. Ld.AR stated at Bar that he wants to withdraw the present appeal, for which Ld. DR has no objection. Therefore considering the statement of Ld.

Ld.AR at Bar, the present appeal stands dismissed as withdrawn.

3. In the result, the appeal filed by the assessee stands dismissed as withdrawn.

Order pronounced in the open court on 18.12.2024.

Sd/-
(SANDEEP GOSAIN)
JUDICIAL MEMBER

Mumbai, Dated 18/12/2024

KRK, PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त (अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुम्बई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

1.

उप/सहायक पंजीकार (Asst. Registrar)
आयकर अपीलीय अधिकरण, मुम्बई / ITAT, Mumbai